

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

I.A. No.569 of 2021

In

COMPANY APPEAL (AT)(INSOLVENCY) No.716 of 2019

In the matter of:

Aassaan Global Trade Appellant

Vs

Tiffins Barytes Asbestos and Paints Ltd & Anr Respondent

Present:

Mr. Shantanu Singh, advocate for appellant.

Mr. K Moorthy, Advocate for R1.

Ms Madhusmitha Bora, Advocate for R2.

Mr. R. Murli, Mr. Bijoy Kumar Pradhan, Advocates for Respondent.

With

I.A. No.570 of 2021

In

COMPANY APPEAL (AT)(INSOLVENCY) No.276 of 2019

In the matter of:

Aassaan Global Trade Appellant

Vs

Vasudeva, RP & Others Respondent

Present:

Mr Anirudha J, Advocate for appellant.

Mr. K Moorthy, Advocate for R1.

Ms Madhusmitha Bora, Advocate for R2.

Mr. R. Murli, Mr. Bijoy Kumar Pradhan, Advocates for Respondent No.12.

Mr. Yash Raj Singh Deora, Miss Sonal Mashankar, Miss Shivangi Sud, Ms Prakriti Roy, Advocates for R4.

2.

**ORDER
(Virtual Mode)**

15.04.2021: Learned counsel Mr. Shantanu Singh and Mr Anirudha J, Advocate appearing on behalf of appellant in both the appeals submit that they have instructions to withdraw the appeals. Mr. K. Moorthy, Advocate appearing on behalf of Respondent No.1 in both the appeals and Mr. Mr. Yash Raj Singh Deora, Advocate appearing for Respondent No.4 in Company Appeal (AT)(Insolvency) No.276/2019 have no objection to withdrawal of the appeal by the appellant.

The appeals are accordingly dismissed as withdrawn.

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc